

MINUTES OF THE MEETING No. 44/10 dated 27.1.2010 (Held on 3.2.2010) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.43/10 for confirmation and confirmed and adopted the same without any change.

Case No A-130 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Surya International, Ahmedabad F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic. No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.17(6)/2009-Food dated 10.1.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Flavouring Essence (containing 84% of Propylene Glycol (Propane 1,2-DIOL)	1 Kg	PROPYLENE GLYCOL (Propane 1,2-Diol)	0.84 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-204 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s A.M. Todd Company India (P) Ltd, Mumbai F.No.01/83/50/780 /AM09/DES-IV RLA F.No.03/94/40/552/AM09 Lic. No.0310486638 dated 16.9.08
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/90/20007-Ch.II dated 29.1.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Natural distilled peppermint terpenless fractions – 5100039 (containing 15% of Mentha	1 Kg	Mentha Piperita Variety Natural	0.1515 Kg

Pipperita Variety Natural)			
Mint Blend – 5100003 (containing 9.58% of Mentha Pipperita Variety Natural)	1 Kg	Mentha Piperita Variety Natural	0.0968 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-205 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Synthite Inds. Ltd, Kerala F.No.01/85/50/185 /AM09/DES-IV RLA F.No.10/24/40/175/AM08 Lic. No.1010028797 dated 13.2.08
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The Committee considered the case as per agenda and in view of the Analytical Report forwarded by the Spices Board vide letter No.Qty/2(10)/2009 dated 2.11.2009 and 2.1.2010 for the remaining import of 81 MT into consignment stating that the weighted average yield comes to 7.40% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 6% yield as under:-

Export Item	Qty.	Import Item	Qty.
Oleoresin Turmeric	4.8 MT	Turmeric	81 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-206 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Bhagwati Remedies (P) Ltd, F.No.01/85/50/154 /AM08/DES-IV RLA F.No.37/24/40/02/AM08 Lic. No.3710000725 dated 7.1.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 24.2.2010..

Case No M-207 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Gujarat Boron Derivatives (P) Ltd, Baroda F.No.(i)01/82/50/1729 /AM07/DES-IV (ii)01/83/50/277/AM08/DES-IV (iii)01/83/50/08/AM08/DES-IV
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	(iv)01/83/50/697/AM08
	RLA F.No.(i) 34/24/40/272/AM07
	(ii) 34/24/40/17/AM08
	(iii) 34/24/40/297/AM07
	(iv) 34/24/40/58/AM08
	Lic.Nos. (i) 3410018221 dated 1.3.2007
	(ii) 3410018756 dated 9.5.2007
	(iii) 3410018451 dated 30.3.2007
	(iv) 3410019175 dated 11.7.2007

The Committee considered the case as per agenda. On the basis of written comments dt. 3.2.2010 offered by the representative of Deptt. of C&PC(Chem.Div) the Committee decided to call for the following information from the firm as under:-

1. Chemical equations of manufacture of Boric Acid from Borax Pentahydrate yield obtained.
2. Detailed calculation as how to arrived at the norms applied for in the advance licence application.

Accordingly the case may be re-listed on 24.2.2010

Case No M-208	M/ s Utility Forms (P) Ltd, N.Delhi
NC No.44/10	F.No.01/83/50/155 /AM09/DES-IV
Dated 27.1.10	RLA F.No.05/24/40/873/AM08
(held on 3.2.2010)	Lic. No.0510216479 dated 15.2.08

The Committee considered the case as per agenda. The representative of DIPP stated that information furnished by the firm is incomplete. On the basis of written comments dt. 27.1.2010 offered by him the Committee decided to call for the following information from the firm as under:-

1. Various sizes of imported sheets & rolls along with their quantity.
2. Type of model of printers used in the factory duly certified by Chartered Accountant or Chartered Engineer.

Accordingly the case may be re-listed on 24.2.2010.

Case No M-209 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Avery Dennison (I) Pvt. Ltd, F.No.01/83/50/461 /AM10/DES-IV RLA F.No.05/24/40/007/AM10 Lic. No.0510248737 dated 2.9.09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.1.2010 offered by him the Committee decided to reject the request of the firm for correction in export and import item on the following ground.

1. +/- 15% variation in GSM is not as per policy
2. There is no chemical as Rosin of Ester.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-210 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Euro Ceramics Ltd, Mumbai F.No.01/85/162/1064 /AM09/DES-IV RLA F.No.05/24/40/007/AM10 Lic. No.0510248737 dated 2.9.09
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The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and as per written comments dated 27.1.2010 offered by him the Committee decided to amend the description of export item as under :-

Export Item

From

Calcareous tiles/slabs (15 to 25 mm thick) with glass chips containing min. 8% resin

To

Calcareous tiles/Slabs (15 to 25 mm thick) containing min. 8% resin.

The quantity and other description mentioned in the minutes of ALC M.No.13/83 dated 24.6.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-211 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Technova Imaging Systems (P) Ltd, Raigad F.No.01/85/50/1381 /AM09/DES-IV RLA F.No.03/95/40/985/AM09 Lic. No.0310512591 dated 20.3.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(PC.Div.) present in the meeting and as per written comments dated 3.2.2010 offered by him the Committee decided to amend the description of Import item No.1 as under :-

Import Item

From

Aliphatic Cycloparaffinic Hydrocarbon (EPFS20)

To

Naphtha (Petroleum) Hydrotreated Heavy (EPFS20)

The quantity and other description mentioned in the minutes of ALC M.No.20/83 dated 12.8.2009 in case No.23/2/83 ALC-I/2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-212 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Technova Imaging Systems (P) Ltd, Raigad F.No.01/85/50/1359 /AM09/DES-IV RLA F.No.03/95/40/986/AM09 Lic. No.0310511515 dated 16.3.2009
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(PC.Div.) present in the meeting and as per written comments dated 3.2.2010 offered by him the Committee decided to amend the description of Import item No.1 as under :-

Import Item

From

Aliphatic Cycloparaffinic Hydrocarbon (EPFS20)

To

Naphtha (Petroleum) Hydrotreated Heavy (EPFS20)

The quantity and other description mentioned in the minutes of ALC M.No.20/83 dated 12.8.2009 in case No.1/2/83 ALC-I/2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-213 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s Hi-Tech Office Systems, Daman F.No.01/85/50/230 /AM09/DES-IV RLA F.No.03/94/40/1151/AM08 Lic. No.0310466025 dated 25.3.2008
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The Committee considered the case as per agenda . The representative of the DIPP present in the meeting and as per written comments dated 27.1.2010 offered by him the Committee decided to amend the description of Import item and amend the import item No.2 under export item No.6 as under :-

Import Item

From

G.I Steel Pipe for Head Plate (of relevant size and thickness) and qty. 1.05 running metre /running metre content)

To

Stud for Head GI 1.05 Kg/Kg content in export product.

The quantity and other description mentioned in the minutes of ALC M.No.20/83 dated 12.8.2009 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/389 /AM10/DES-IV RLA F.No.25/24/40/005/AM10 Lic. No.2510002555 dated 9.7.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010..

Case No M-215 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/487 /AM10/DES-IV RLA F.No.25/24/40/003/AM10 Lic. No.2510002550 dated 26.6.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010..

Case No M-216 NC No.44/10 Dated 27.1.10 (held on 3.2.2010)	M/ s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50/2117 /AM08/DES-IV RLA F.No.03/95/40/1076/AM08 Lic. No.0310459437 dated 29.1.2008
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and gave technical written comments. The case was discussed. The Committee decided to call the firm for personal hearing with original shipping bills in support of their case. Accordingly the case may be re-listed on 24.2.2010..

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 44/83-ALC1/2009 **MEETING DATE** : 27.01.2010

	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
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1	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.				

2	Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.				

3	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Rejected
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The firm vide letter dated 9.9.2009 has requested to allow time upto 12.10.2009 to enable them to sent reply to the information called for vide letter dated 31.8.2009. The firm has not furnished the information. The Committee decided to reject the case.				
RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.				

5	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.				

6	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 24.2.2010.			

7	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda. The comments called for from Ministry of Finance is awaited. Reminder issued on 21.12.2009 to the M/o Finance for expediting the comments and decided to defer the case for four weeks. The Committee decided to issue D.O reminder . Accordingly the case may be re-listed on 24.2.2010. D.O reminder issued on 5.2.2010.			

8	Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Rejected
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/9/09 issued by this office followed by reminders dated 12/10/09 and final reminder dated 4.12.09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office.. Accordingly the case may be re-listed on 24.2.2010..			

10	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:24.02.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 24.2.2010.

Case No.:14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/101/2009-PC.II dated 18.1.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Double Sided Decorative Laminated sheets (Without Barrier Paper)	1 Sq. Mtr. x 1.6 mm thickness of weight 2.32 Kg+/-2.5%	1. Kraft Paper 2. Base Paper 3. Tissue paper 4. Phenol 5. Melamine 6. Methnaol 7. BOPP Film	1.6528 Kg 0.2660 Kg 0.0660 Kg 0.5088 Kg 0.2660 Kg 0.2976 Kg 0.0100 Kg

11

NB – The above norms have been worked out on 1.6 mm thickness with average weight of 2.32 Kg+/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import i.e. Phenol, Kraft paper and Methanol to be allowed be arrived by adopting following formula:

$$\frac{A \times B}{C}$$

A= Quantity allowed for 1.6 mm thickness weight 2.32 Kg+/-2.5%

B= The thickness or weight/square of Double Sided laminated Sheets (without Barrier Paper) to be exported

C= Either the thickness of 1.6 mm weight of 2.32 Kg+/-2.5% /Sq. Meter of 1.6 mm thickness

3. The Quantity of all the other items at S.No.2,3,5 & 7 will remain unchanged irrespective of change of thickness and weight of export product.

4. The above formula is applicable for export product having thickness from 1.6 mm to 25 mm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.:46/34/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00631/AM10/	RLA File :03/94/040/00246/AM10/	Lic.No/Date:0310530104 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 28.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dutint Yellow OX-AP (Dutint Yellow OX-AP EXU (Pigment content 63%))	1 Kg	1. Pigment Yellow 42 2. Emulsifiers 3. Surfactants 4. Dispersing Agent 5. Di-Ethylene Glycol/ Mono Ethylene Glycol/ Propylene Glycol	0.650 Kg 0.090 Kg 0.001 Kg 0.009 Kg 0.160 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.:6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) stated that the firm has given reply to the D/L and the matter is under examination. The Committee decided defer the case for two weeks. Accordingly the case may be re-listed on 17.2.2010.			

14	Case No.:12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/77/2007-Ch-II dated 21.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Quent 19 4,4-Biphenylene-bis [0,0-bis (2,4-	1 Kg	1. Biphenyl	0.189 Kg

di-tert-butylphenyl) phosphonite]	2, 2,4 Ditertiary butyl Phenol	0.886 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lic.No/Date:3310013698 04.08.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

16	Case No.:4/40/83-ALC1/2009	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00758/AM10/	RLA File :11/24/040/00049/AM08/	Lic.No/Date:1110020839 05.08.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

17	Case No.:4/24/83-ALC1/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:44/83-ALC1/2009 27.01.2010		Status:Case Approved	
	HQ File :01/83/050/00460/AM10/		RLA File :03/94/040/00455/AM10/		Lic.No/Date:0310535739 28.08.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 1.2.2010 as under:-							
	Export Item		Qty.	Import Item		Qty.		
As Approved by NC		-do-	As Approved by NC		- do -			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:33/34/83-ALC1/2009	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00618/AM10/	RLA File :34/24/040/00066/AM10/	Lic.No/Date:3410025063 14.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

C&PC(Chem.Div.) forwarded vide their U.O. No.14010/76/2009-Ch-II dated 1.2.2010 as under:-

18

Export Item	Qty.	Import Item	Qty.
Modified Starch Blends for Textile Industries (Sizol-AQ / Zytoplast / Zytoplast TT Zydex – 2201/Over Drive XP/XPC-00. Containing 95% of Unmodified Starch 4% of Diethylene Glycol	1 Kg	1. Un Modified Starch (Tapioca/Maize/Potato Starch) 2. Diethylene Glycol (Purity 99%)	0.952 Kg 0.04 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19

Case No.:3/28/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) stated that the firm has given reply to the D/L and the matter is under examination. The Committee decided defer the case for two weeks. Accordingly the case may be re-listed on 17.2.2010.			

20

Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.			

21

Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.			

Case No.:56/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
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22	HQ File :01/83/050/00641/AM10/	RLA File :03/95/040/00389/AM10/	Lic.No/Date:0310539092 24.09.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.				

23	Case No.:5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.				

24

Case No.:6/30/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
HQ File :01/83/050/00558/AM10/	RLA File :03/94/040/00248/AM10/	Lic.No/Date:0310541218 09.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 28.1.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Dutint Red OX-Y/ Dutint Red –Y EXU (Dutint Red OX-B/ Dutint Red OX-B EXU) (Pigment content 66%)	1 Kg	1. Pigment Red 101 2. Emulsifiers 3. Surfactants 4. Dispersing Agent 5. Di-Ethylene Glycol/ Mono Ethylene Glycol/ Propylene Glycol	0.680 Kg 0.090 Kg 0.001 Kg 0.009 Kg 0.160 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:8/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00560/AM10/	RLA File :03/94/040/01034/AM09/	Lic.No/Date:0310541227 09.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 1.2.2010 as under:-				

Export Item	Qty.	Import Item	Qty.
As Approved by NC	-do-	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

27	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 27.1.2010 from firm issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

28	Case No.:8/40/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00762/AM10/	RLA File :34/24/040/00103/AM10/	Lic.No/Date:3410025362 13.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (Chem. Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/2/2010.			

29	Case No.:9/40/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00763/AM10/	RLA File :34/24/040/00084/AM10/	Lic.No/Date:3410025408 16.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/1/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 24.2.2010.. Reminder issued on 5.2.2010.			

Case No.:2/32/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/3/2008-Ch-II dated 24.3.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/ Acti- Gel 208)	0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/32/83-ALC1/2009

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:44/83-ALC1/2009
27.01.2010

**Status:Case
Deferred**

HQ File :01/83/050/00566/AM10/

RLA File :10/24/040/00074/AM10/

Lic.No/Date:1010035792
22.10.2009

Defer
Date:24.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.

Case No.:3/32/83-ALC1/2009

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:44/83-ALC1/2009
27.01.2010

**Status:Case
Deferred**

HQ File :01/83/050/00568/AM10/

RLA File :10/24/040/00071/AM10/

Lic.No/Date:1010035788
22.10.2009

Defer
Date:24.02.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.

33	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.2.2010.			

34	Case No.:10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666 23.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office. The Committee decided to issue reminder with 10 days time. Accordingly the case may be re-listed on 24.2.2010.. Reminder issued on 5.2.2010.			

35

Case No.:11/32/83-ALC1/2009	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
HQ File :01/83/050/00576/AM10/	RLA File :03/95/040/00437/AM10/	Lic.No/Date:0310541723 23.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/75/2009-Ch-II dated 1.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Spectragum – PT (Containing 85% of Modified Starch 12.5% of Borax 1.5% of Boric Acid)	1 Kg	Tapioca Starch	0.990 Kg
Spectragum – CR (Containing 20.5% of Modified Starch 75% of Tapioca raw Starch 1.6% of Borax and 0.02% of Sodium Fluoride)	1 Kg	Tapioca Starch	1.00 Kg
Spectragum-Z)Containing 90% of Modified Starch 9% of Borax and 0.4% of Tri Sodium Phosphate)	1 Kg	Tapioca Starch	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	Case No.:12/32/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00577/AM10/	RLA File :03/95/040/00433/AM10/	Lic.No/Date:0310541792 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/14/2007-Ch-II dated 29.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Distilled Fatty Acids C16, C18, C16-C18 derived from Palm Fatty Acids Distillate	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 70% minimum (as Palmitic) M&I – 1% Max. Total saponifiable Matter 95% minimum	1.01 Kg
	No repeat licence may be granted, as the value of by-product fluctuates RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:13/32/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00578/AM10/	RLA File :03/94/040/00564/AM10/	Lic.No/Date:0310541907 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 1.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	As Approved by NC	-do-	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:24.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.			

39	Case No.: 16/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00581/AM10/	RLA File :03/94/040/00560/AM10/	Lic.No/Date:0310542174 23.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

40	Case No.:18/32/83-ALC1/2009		Party Name:GALAXY SURFACTANTS LTD.,		Meet No/Date:44/83-ALC1/2009 27.01.2010		Status:Case Approved	
	HQ File :01/83/050/00583/AM10/		RLA File :03/94/040/00092/AM10/		Lic.No/Date:0310542508 26.10.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2008-Ch-II dated 21.12.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Galaxy MX 011 Containing Cocomonoethanolamide: 53.4% Cocodiethanolamide (42.4%)		1 Kg	1. Coconut Fatty acid Fatty acid 2. Diethanolamine 3. Coconut Fatty Acid 4. Monoethanolamine		0.307 Kg 0.171 Kg 0.443 Kg 0.130 Kg		
HMHDPE Granules may be given as per packing policy								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

41	Case No.: 9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

	Case No.: 10/40/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00764/AM10/	RLA File :34/24/040/00116/AM10/	Lic.No/Date:3410025483	Defer

42		30.10.2009	Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (Chem. Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/2/2010.			

43	Case No.:11/34/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00596/AM10/	RLA File :03/94/040/00243/AM10/	Lic.No/Date:0310543721 03.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 28.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Durmacol Light Brown (Pigment content 34%)	1 Kg	1. Pigment Yellow 42 2. Emulsifiers 3. Surfactants 4. Dispersing Agent 5. Di-Ethylene Glycol/ Mono Ethylene Glycol/ Propylene Glycol	0.350 Kg 0.100 Kg 0.010 Kg 0.010 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.2.2010.			

45	Case No.:34/34/83-ALC1/2009	Party Name:HINDUSTAN ZINC LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00619/AM10/	RLA File :13/24/040/00024/AM09/	Lic.No/Date:1310030433 06.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/70/2009-Ch-II dated 21.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.

Zinc Oxide	1 Kg	Zinc Concentrate	1.037 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:44/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00629/AM10/	RLA File :03/94/040/00656/AM10/	Lic.No/Date:0310544326 06.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 1.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	As Approved by NC	-do-	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:45/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00630/AM10/	RLA File :03/94/040/00646/AM10/	Lic.No/Date:0310544329 06.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/93/2004-Ch-II dated 11.6.2007 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	As Approved by NC	-do-	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:3/36/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00664/AM10/	RLA File :03/95/040/00465/AM10/	Lic.No/Date:0310546254 18.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 27.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-			
	1. Net weight of export product 2. Percentage net content of each of the input (without wastage) in export 3. Catalogue & details of import item N0.1 & 2			

4. Function of each of imported input in the export product
5. Justification for 5% wastage
6. 6. Whether import item No.1 is in tablet form.

Accordingly the case may be re-listed on 24.2.2010. D/L issued on 5.2.2010.

49	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (Chem. Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/2/2010.			

50	Case No.:7/36/83-ALC1/2009	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00668/AM10/	RLA File :52/21/040/00108/AM10/	Lic.No/Date:5210028914 20.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of C&PC (Chem.Div) dated 3.2.2010. Accordingly the case may be re-listed on 24.2.2010.			

51	Case No.:17/36/83-ALC1/2009	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00678/AM10/	RLA File :03/94/040/00697/AM10/	Lic.No/Date:0310546842 20.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.2.2010.			

52	Case No.:8/36/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00669/AM10/	RLA File :05/24/040/00362/AM10/	Lic.No/Date:0510253059 23.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.2.2010.			

	Case No.:9/36/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE	Meet No/Date:44/83-ALC1/2009	Status:Case
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53		LIMITED,	27.01.2010	Deferred
	HQ File :01/83/050/00670/AM10/	RLA File :04/24/040/00204/AM10/	Lic.No/Date:0410109532 23.11.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 24.2.2010.			

54	Case No.:12/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00673/AM10/	RLA File :08/24/040/00207/AM10/	Lic.No/Date:0810084317 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/72/2009-Ch-II dated 28.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I	1 Kg	1. Cyanuric Chloride	0.066 Kg
	Fluorescent Brightner 264 (Lemonite BFA) (Assay 20%)		2. Aniline 2,5-Disulphonic Acid	0.091 Kg
			3. 4,4-Diamino Stibene, 2,2-Disulphonic Acid	0.067 Kg
			4. Diethanolamine	0.038 Kg
			5. Polyethylene Glycol	0.340 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:13/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00674/AM10/	RLA File :08/24/040/00216/AM10/	Lic.No/Date:0810084318 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/72/2009-Ch-II dated 28.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I	1 Kg	1. Cyanuric Chloride	0.066 Kg
	Fluorescent Brightner 353 (Lemonite MST) (Assay 20%)		2. Aniline 2,5-Disulphonic Acid	0.091 Kg
			3. 4,4-Diamino Stibene, 2,2-Disulphonic Acid	0.066 Kg
			4. Morpholine	

		5. Diethanolamine	0.038 Kg
		6. Monoethylene Glycol	0.038 Kg
		7. Polyethylene Glycol	0.100 Kg
			0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:14/36/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00675/AM10/	RLA File :08/24/040/00221/AM10/	Lic.No/Date:0810084320 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown 434	1 Kg	1. Resorcinol	0.178 Kg
			2. Sodium Picramate	0.350 Kg
			3. 1:6 Cleaves Acid	0.353 Kg
			4. Sodium Nitrite	0.225 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:15/36/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00676/AM10/	RLA File :08/24/040/00218/AM10/	Lic.No/Date:0810084322 23.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/16/2009-Ch-II dated 1.2.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Methamidophos Technical 73% Min.	1 Kg	1. DMPAT (O,O-Dimethyl Phosphoroamido Thioate)	0.965 Kg
			2. Di Methyl Sulphate	0.034 Kg
			3. Methylene Chloride (Dichloro Methane)	0.100 Kg
			4. N-Hexane	0.050 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.: 18/36/83-ALC1/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00679/AM10/	RLA File :03/94/040/00623/AM10/	Lic.No/Date:0310547002 23.11.2009	Defer Date:27.01.2010
	Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 27.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Formulation for 100 Kg of export product indicating various inputs required along with their quantity. 2. Function of imported item in manufacturing process. 3. Percentage of non volatile content in export 4. Detailed specification of imported item Accordingly the case may be re-listed on 24.2.2010. D/L issued on 5.2.2010.			

59	Case No.: 20/36/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00681/AM10/	RLA File :31/24/040/00095/AM10/	Lic.No/Date:3110040805 24.11.2009	Defer Date:24.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 24.2.2010.			

60	Case No.: 21/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00682/AM10/	RLA File :03/94/040/00680/AM10/	Lic.No/Date:0310547352 25.11.2009	Defer Date:24.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

61	Case No.: 3/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status: Case Deferred
	HQ File :01/83/050/00699/AM10/	RLA File :03/94/040/00539/AM10/	Lic.No/Date:0310548580 01.12.2009	Defer Date:24.02.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

62	Case No.:4/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00700/AM10/	RLA File :03/94/040/00744/AM10/	Lic.No/Date:0310548598 01.12.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010.			

63	Case No.:1/38/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00697/AM10/	RLA File :08/24/040/00232/AM10/	Lic.No/Date:0810084607 02.12.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/2/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.2.2010..			

64

Case No.:2/38/83-ALC1/2009	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
HQ File :01/83/050/00698/AM10/	RLA File :04/24/040/00181/AM10/	Lic.No/Date:0410109871 02.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/88/2006-Ch-II dated 2.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Polyisobutenyl Succinic Anhydride – Lubricating Oil Additive – OLOA. 15500	1 Kg	1. Glissopal 1000 (Polyisobutene) 2. Maleic Anhydride 3. C20-C24 Linear Alkyl Benzene Sulfonic Acid 4. Base Oil 150N Diluents 5. Filter Aid (Diatomaceous Earth) Filtering Media	0.719 Kg 0.059 Kg 0.0006 Kg 0.246 Kg 0.0059 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:6/38/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00702/AM10/	RLA File :03/94/040/00722/AM10/	Lic.No/Date:0310549316 04.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/11/2009-Ch-II dated 18.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fluopicolide Technical	1 Kg	1. Glycine Ethyl Ester – Hydrochloride (GEE HCl)	0.612 Kg
			2. Benzophenone	0.247 Kg
			3. 2,3-Dichloro-5-Trifluoromethyl Pyridine	0.805 Kg
			4. 2,6- Dichlorobenzoyl Chloride	0.650 Kg
			5. N,N- Diisopropyl ethylamine	0.041 Kg
			6. P-Toulene Sulphonic Acid Mono Hydrate	0.045 Kg
			7. Tetra Ethyl Ammonium Bromide	0.045 Kg
			8. Potassium Carbonate	
			9. Disodium Tetra Borate Decahydrate (Borax)	1.500 Kg 0.045 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic.No/Date:0310549345 04.12.2009	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010			

	Case No.:9/38/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00705/AM10/	RLA File :03/95/040/00587/AM10/	Lic.No/Date:0310549840 09.12.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/14/2007-Ch-II dated 29.9.2009 as under:-

67

Export Item	Qty.	Import Item	Qty.
Split Fatty Acids C ₁₆ -C ₁₈ derived from Palm Fatty Acids Distillate	1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 70% minimum (as Palmitic) M&I – 1% Max. Total saponifiable Matter 95% minimum	1.01 Kg

No repeat licence may be granted, as the value of by-product fluctuates
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68

Case No.:1/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
HQ File :01/83/050/00755/AM10/	RLA File :04/24/040/00217/AM10/	Lic.No/Date:0410110201 15.12.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010			

69

Case No.:6/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
HQ File :01/83/050/00760/AM10/	RLA File :04/24/040/00215/AM10/	Lic.No/Date:0410110206 15.12.2009	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010			

70

Case No.:5/40/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
HQ File :01/83/050/00759/AM10/	RLA File :05/24/040/00385/AM10/	Lic.No/Date:0510254644 16.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments dated 27.1.10 of Deptt. IPP and approved this case, allowing import items as per SION at S.No.A-1569.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:7/40/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00761/AM10/	RLA File :05/23/040/00123/AM10/	Lic.No/Date:0510254667 16.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter No.05/24/40/123/AM10 dated 18/12/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

72	Case No.:1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:24.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010			

73	Case No.:2/44/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Approved
	HQ File :01/83/050/00818/AM10/	RLA File :08/24/040/00290/AM10/	Lic.No/Date:0810085834 18.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/72/2009-Ch-II dated 28.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent, C.I Fluorescent Brightner 264 (Lemonite BFA) (Assay 20%)	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stibene, 2,2- Disulphonic Acid 4. Diethanolamine 5. Polyethylene Glycol	0.066 Kg 0.091 Kg 0.067 Kg 0.038 Kg 0.340 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/44/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
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74	HQ File :01/83/050/00819/AM10/	RLA File :08/24/040/00291/AM10/	Lic.No/Date:0810085835 18.01.2010	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010				

75	Case No.:4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010				

76	Case No.:5/44/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:44/83-ALC1/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00821/AM10/	RLA File :09/24/040/00368/AM10/	Lic.No/Date:0910040612 19.01.2010	Defer Date:24.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.2.2010				

Date:04.02.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer